## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

MA No.69/(MAH)/2017 CP No. 64/2017

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani V/s

Kole Investment & Trading Co Pvt.Ltd & Ors

SECTION OF THE COMPANIES ACT: 58,241 to 244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE ilb AZB& Partnus ]. Advoits for RZ&R3 ilb AZB& Partnus ]. Advoits for RZ&R3 Ms. Kausan Baratusla Respondent No.1 ilb Mr. Tuslar Geradia 20/4/17

ilb KURDUKAR ASSOCIATES Respondent 5 Krishing 5. A. Ravitadam and Mr. Petitioners NAR Ashich Knowledge and Mr. MS. KRISHNA BORKUTE

Ashish Kamat Alw Sachin Mendlik, Vishal Shriyan, Yash Chokshi ille Khaitan 260.

## COMMON ORDER.

CP. 63/58, 241/NCLT	<u>/MB/MAH/2017</u>
CP. 64/58, 241/NCLT	
CP. 65/58, 241/NCLT	
CP. 66/58, 241/NCLT	

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## <u>CP. 67/58, 241/NCLT/MB/MAH/2017</u> <u>CP. 68/58, 241/NCLT/MB/MAH/2017</u>

- 1. In respect of all these 6 Petitions Learned Representatives representing respectively the rival parties are present.
- 2. There are certain Applications (MA 68/2017 to 73/2017) pending in these Petitions yet to be decided.
- 3. The Petitioner is seeking order of consolidation with another Petition bearing CP No.21/2016. In the said Petition the question of maintainability is pending for disposal; however the arguments are in progress.
- 4. If these six Petitions are clubbed with the said other Petition then the pleading shall be very bulky and the issues may get mixed up.
- 5. Hence it is decided that these six Petitions being filed much later and not along with the said other Petition, therefore need not to be tagged together.
- 6. As a result these six Petitions are now listed for hearing on **12/06/2017.**

Sd/-M.K. Shrawat Member (Judicial)

Dated: 20.04.2017